

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 04
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda

.... Applicant/petitioner

v.

M/s. Rathi Super Steels Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 01.07.2020

CORAM:

SH. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Ms. Jasmeet Singh, Mr. Saif Ali, Mr. Pushpendra
S. Bhadoriya, Advs. with Mr. Harish Chander
Arora, RP

ORDER

IA-2183/2020

Notice of the application be issued to the non-applicant/respondents for 20.07.2020 via all modes including email.

List on 20.07.2020.


Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)


Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (JUDICIAL)